

Government of Rajasthan
Justice Department

No.: PS/PSJ/23/2007/1619761664

Jaipur, dated: 25.10.2007.

Principal Secretary/Secretary,

In my review meeting on court cases of some major departments on 28th September, 2007, it was quite disconcerting to note that in a large number of cases replies have not been filed and court orders have not been acted upon. It was further distressing to learn that my earlier U.O. Note of even number dated 12.7.2007, to the Principal Secretaries/Secretaries of 19 litigation major has not yet been replied. As you are fully aware, a number of circulars have already been issued stressing the importance of filing reply in time and complying with the orders of the Supreme Court and High Court without delay. I would like to draw your attention on the importance of reviewing the status of court cases on a monthly basis so that prompt action is ensured.

Please review the pending Supreme Court and High Court cases every month with focus on pending court orders and contempt notices. Age wise analysis of pendency of orders not complied with in three categories viz. (i) Number of cases falling under three months duration of order (ii) Cases falling in 3 to 6 months duration of court order and (iii) Cases exceeding 6 months duration of court order should be undertaken with focus on taking appropriate action at the earliest.

A monthly report in the enclosed format should be sent by you to the Principal Secretary, Justice, Justice Department would consolidate the reports and put up the comparative statement to me.

Encl: As above.


25.10.07
Chief Secretary

